

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1560(KB)2018
IA(I.B.C)/1442(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22ND JULY 2024

IN THE MATTER OF	UNION BANK OF INDIA VS SPACE MATRIX LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Debnath Ghosh, Adv.] For the Applicant
Mr. Atish Ghosh, Adv.]
Ms. Arundhati Barman Roy, Adv.]
Ms. Antara Dey, Adv.]
Mr. Sanwal Tibrewal, Adv.] For the Respondent Nos.2 and 3
Ms. Sutapa Mitra, Adv.]
Ms. Manju Bhuteria, Adv.] For the Respondent Nos.6, 7 and 8
Mr. Mainak Bose, Adv.]
Mr. Rashmi Singhee, Adv.] For the Respondent Nos.11, 12, 14 and 17
Ms. Sanjana Shaw, Adv.]
Mr. Joy Saha, Sr. Adv.] For the Liquidator
Mr. P. Chowdhury, Adv.]

ORDER

1. Learned Senior Counsel/Counsel for the parties present.
2. **IA(I.B.C)/1442(KB)2024:**
 - a. Reply affidavit be filed on behalf of the Liquidator within a period of two weeks.
 - b. Meanwhile, symbolic possession be taken by the Liquidator. Question of maintainability and inventory is also permitted, to be raised and would be considered.
 - c. List this matter for arguments on **21st August, 2024.**

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**